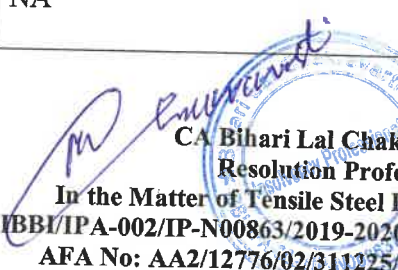


FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
TENSILE STEEL LIMITED OPERATING IN STEEL AND RELATED PRODUCTS
AT AHMEDABAD GUJRAT

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	TENSILE STEEL LIMITED CIN: U99999GJ1960PLC001006 PAN: AAAC6735C
2.	Address of the registered office	HIRABAG, VISHWAMITRI RD, BARODA, Gujarat 390009
3.	URL of website	https://witworthipe.com/
4.	Details of place where majority of fixed assets are located	Land and Building of the factory situated at Mouje, Majalpur, District Vadodra in the name of Tensile Steel Limited.
5.	Installed capacity of main products/ services	Presently, there is no business
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	0 (NIL)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be requested over mail at: cirp.tensilesteel@gmail.com Or Visit at https://witworthipe.com/tensile-steel-limited/
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be requested over mail at: cirp.tensilesteel@gmail.com Or visit at https://witworthipe.com/tensile-steel-limited/
10.	Last date for receipt of expression of interest	16-09-2025
11.	Date of issue of provisional list of prospective resolution applicants	26-09-2025
12.	Last date for submission of objections to provisional list	01-10-2025
13.	Date of issue of final list of prospective resolution applicants	11-10-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16-10-2025
15.	Last date for submission of resolution plans	15-11-2025
16.	Process email id to submit Expression of Interest	cirp.tensilesteel@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	NA


CA Bihari Lal Chakravarti
Resolution Professional
In the Matter of Tensile Steel Limited
IBBI Reg. No.: IBBI/IPA-002/IP-N00863/2019-2020/12776
AFA No: AA2/12776/02/311225/203623
AFA Valid upto 31.12.2025
Reg. Address: Reg. Address: D-54, First Floor, Defence Colony, New Delhi-110024
E-Mail ID: blchakravarti.associates@gmail.com
CIRP Mail id: cirp.tensilesteel@gmail.com

Date: 01.09.2025
Place: New Delhi

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****TENSILE STEEL LIMITED****OPERATING IN STEEL AND RELATED PRODUCTS AT AHMEDABAD GUJRAT**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	TENSILE STEEL LIMITED CIN: U99999GJ1960PLC001006 PAN: AAACT6735C
2.	Address of the registered office	HIRABAG, VISHWAMITRI RD, BARODA, Gujarat 390009
3.	URL of website	https://witworthipe.com/
4.	Details of place where majority of fixed assets are located	Land and Building of the factory situated at Mouje, Majalpur, District Vadodra in the name of Tensile Steel Limited.
5.	Installed capacity of main products/ services	Presently, there is no business
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	0 (NIL)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be requested over mail at: cirp.tensilesteel@gmail.com Or Visit at https://witworthipe.com/tensile-steel-limited/
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be requested over mail at: cirp.tensilesteel@gmail.com Or visit at https://witworthipe.com/tensile-steel-limited/
10.	Last date for receipt of expression of interest	16-09-2025
11.	Date of issue of provisional list of prospective resolution applicants	26-09-2025
12.	Last date for submission of objections to provisional list	01-10-2025
13.	Date of issue of final list of prospective resolution applicants	11-10-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16-10-2025
15.	Last date for submission of resolution plans	15-11-2025
16.	Process email id to submit Expression of Interest	cirp.tensilesteel@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	NA

CA Bihari Lal Chakravarti**Resolution Professional****In the Matter of Tensile Steel Limited****IBBI Reg. No.: IBBI/IPA-002/IP-N00863/2019-2020/12776****AFA No: AA2/12776/02/311225/203623****AFA Valid upto 31.12.2025****Reg. Address: D-54, First Floor, Defence Colony, New Delhi-110024****Date : 01-09-2025****E-Mail ID: blchakravarti.associates@gmail.com****Place: New Delhi****CIRP Mail id: cirp.tensilesteel@gmail.com**

छापन : आई एन सी - 26	छापन : आई एन सी - 26
बॉम्बे (पॉलिग्राफ) निम्न, 2014 में निम्न 30.5 के अनुसार, फॉरेन्सिक साक्ष्य के "पॉलिग्राफ गामोनेरी बॉम्बे, दिल्ली" में "उत्तर प्रश्न" द्वारा में स्थानांतरित करने बॉम्बे साक्ष्यिक प्रमाण प्रेमिय निवेदन, उत्तरी के, नई दिल्ली के ममता बॉम्बे अतिरिक्त, 2013 में फॉ 13/4; एन बॉम्बे (पॉलिग्राफ) डिजिटिजेशन निम्न, 2017 में निम्न 30.5 (के) के अनुसार होटी एल एलटैर प्रवादेर निवेदन (पॉलिग्राफ साक्ष्य, प्रमाण फॉ, 439, नॉली नं. 5, गॉविन्दपुरी, काकाबनरी, नई दिल्ली - 110019) ... पाकिस्तानी प्रमाण ममता बॉम्बे को मुक्ति निवेदन है कि होटी एलएलटैर प्रवादेर निवेदन, बॉम्बे अतिरिक्त, 2013 में फॉ 13/4 के अंतर्गत डीडीए प्रवादेर निवेदन में अपने जमाना पत्र (MOA) में सीओपी को प्रिफ्ट डूओ अतिरिक्त प्रमाण करने का है। पर सीओपी बॉम्बे को 15वीं मई 2013 को एक निवेदन 30 जून 2013 को प्रिफ्ट डिप्लोमा प्रमाण के अनुसार किताब आपन, डिजाईन डाक द्वारा डीडीए निवेदन, उत्तरी के, बी-2 फ्लि, डिप्लोमा बॉम्, पॉलिग्राफ बॉम्, सीवीडी बॉम्बोलेस, नई दिल्ली - 110003 को प्रेषण करण है। निम्न किताब बॉम्बे का डिप्लोमा प्रमाण निवेदन में प्रमाणित हो सकता है, वह अनुसार अतिरिक्त बॉम्बे को, एमएलटी 21 प्रिफ्ट (www.mca-gov.in) पर निवेदन डिप्लोमा प्रमाण बॉम्बे वॉलेंट्यूर डाक द्वारा डीडीए निवेदन, उत्तरी के, बी-2 फ्लि, डिप्लोमा बॉम्, पॉलिग्राफ बॉम्, सीवीडी बॉम्बोलेस, नई दिल्ली - 110003 को प्रेषण करण है। अतिरिक्त पत्र के साथ अलगसे लेखन डूओ अलगसे है जिसे मैं अनुसार डिप्लोमा प्रमाण के अनुसार प्रमाण निवेदन है। यह अनुसार निम्न प्रमाण के अनुसार को डिप्लोमा में 14 डिप्लोमा के भीतर वी जॉनी बॉम्बे। एक डिप्लोमा बॉम्बे को मैं उपरोक्त डिप्लोमा प्रमाण पर मेरी जॉनी बॉम्बे; वॉलेंट्यूर साक्ष्य; तीसरी मॉडल, 439, नॉली नं. 5 गॉविन्दपुरी, काकाबनरी, नई दिल्ली, विंगीत निवेदन, बॉम्बे - 110019	बॉम्बे (पॉलिग्राफ) निम्न, 2014 में निम्न 30.5 के अनुसार, फॉरेन्सिक साक्ष्य के "पॉलिग्राफ गामोनेरी बॉम्बे, दिल्ली" में "उत्तर प्रश्न" द्वारा में स्थानांतरित करने बॉम्बे साक्ष्यिक प्रमाण प्रेमिय निवेदन, उत्तरी के, नई दिल्ली के ममता बॉम्बे अतिरिक्त, 2013 में फॉ 13/4; एन बॉम्बे (पॉलिग्राफ) डिजिटिजेशन निम्न, 2017 में निम्न 30.5 (के) के अनुसार होटी एल एलटैर प्रवादेर निवेदन (पॉलिग्राफ साक्ष्य, प्रमाण फॉ, 439, नॉली नं. 5, गॉविन्दपुरी, काकाबनरी, नई दिल्ली - 110019) ... पाकिस्तानी प्रमाण ममता बॉम्बे को मुक्ति निवेदन है कि होटी एलएलटैर प्रवादेर निवेदन, बॉम्बे अतिरिक्त, 2013 में फॉ 13/4 के अंतर्गत डीडीए प्रवादेर निवेदन में अपने जमाना पत्र (MOA) में सीओपी को प्रिफ्ट डूओ अतिरिक्त प्रमाण करने का है। पर सीओपी बॉम्बे को 15वीं मई 2013 को एक निवेदन 30 जून 2013 को प्रिफ्ट डिप्लोमा प्रमाण के अनुसार किताब आपन, डिजाईन डाक द्वारा डीडीए निवेदन, उत्तरी के, बी-2 फ्लि, डिप्लोमा बॉम्, पॉलिग्राफ बॉम्, सीवीडी बॉम्बोलेस, नई दिल्ली - 110003 को प्रेषण करण है। निम्न किताब बॉम्बे का डिप्लोमा प्रमाण निवेदन में प्रमाणित हो सकता है, वह अनुसार अतिरिक्त बॉम्बे को, एमएलटी 21 प्रिफ्ट (www.mca-gov.in) पर निवेदन डिप्लोमा प्रमाण बॉम्बे वॉलेंट्यूर डाक द्वारा डीडीए निवेदन, उत्तरी के, बी-2 फ्लि, डिप्लोमा बॉम्, पॉलिग्राफ बॉम्, सीवीडी बॉम्बोलेस, नई दिल्ली - 110003 को प्रेषण करण है। अतिरिक्त पत्र के साथ अलगसे लेखन डूओ अलगसे है जिसे मैं अनुसार डिप्लोमा प्रमाण के अनुसार प्रमाण निवेदन है। यह अनुसार निम्न प्रमाण के अनुसार को डिप्लोमा में 14 डिप्लोमा के भीतर वी जॉनी बॉम्बे। एक डिप्लोमा बॉम्बे को मैं उपरोक्त डिप्लोमा प्रमाण पर मेरी जॉनी बॉम्बे; वॉलेंट्यूर साक्ष्य; तीसरी मॉडल, 439, नॉली नं. 5 गॉविन्दपुरी, काकाबनरी, नई दिल्ली, विंगीत निवेदन, बॉम्बे - 110019
छापन : आई एन सी - 26 अतिरिक्त प्रमाण (पॉलिग्राफ) नं. : 08553013	छापन : आई एन सी - 26 अतिरिक्त प्रमाण (पॉलिग्राफ) नं. : 08553013

ओरोसिल सिम्प्लि इंडिया लिमिटेड

CIN: L74110D 1994PLC CS059341

**पंजी. कार्यालय- १०, बंगला, ४००, वाघाबाग परामर्श, १९,
वाघाबाग रोड - २८, दिल्ली - ११०००१, भारत**

कॉर्पोरेट कार्यालय- ए-४८, सेक्टर-२, नोएडा (यूपी) २०१३०१, भारत

फोन:- ९१ १२० ४१२५७६ ईमेल (यूपी) orosil@orosil.com.

वेबसाइट: www.orosil.com

सरकारी को ३१वीं वार्षिक आम बैठक की सूचना

(“कंपनी”) की ३१वीं वार्षिक आम बैठक (एजीएम) मंगलवार, ३० अक्टूबर, २०२५ को सुबह ११:३० बजे आयोजित दिल्ली में काईडब्ल्यूसीए, बीसीआर के तहत, यह दिल्ली-११०००१ में आयोजित की जाएगी।

अधिनियम की धारा १०९ के साथ परिचय की शर्तों (प्रत्यक्ष एवं प्रमाणित) निर्धारण, वर्ष २०१४ के लिए (यूबीआई जानकारीदाताएं एवं प्रबंधनकर्ता अधिनियम) विनिर्दिष्ट, २०१५ के निष्पादित ४४ और जाम देकर कर सहायक समक (एसएस-२) के अनुसार वर्ष २०१३ की ३१वीं एजीएम की सूचना में निर्दिष्ट सभी प्रस्तावों पर इलेक्ट्रॉनिक वोटिंग सिस्टम (रिमोट ई-वोटिंग) और एजीएम का रोलिंग का उपयोग करने सरकारी को अपना वोट देने की सुविधा प्रदान कर रहे हैं और इलेक्ट्रॉनिक वोटिंग सिस्टम के माध्यम से वोटिंग को एकत्र करना हेतु एलएचडीसीपी की सेवाएं ली गई हैं। रिपोर्ट ई-वोटिंग की सुविधा प्रदान करती एजीएम की सूचना में दी गई है।

एजीएम परिभाषाओं के साथ परिचय के अनुसार में ३१वीं एजीएम की सूचना और ३१ मार्च, २०२५ को जारी की जाने वाली रिपोर्ट लेखांकरी एजीएम निदेशों के निदेश और २०१४ के लिए वार्षिक रिपोर्ट (उप सरकारी को उनसे संबंधित डिपॉजिटरी प्रयोगों) की घटना पड़ने हैं। ३१वीं एजीएम में शामिल होने के निदेश और ३१वीं एजीएम के दौरान रिपोर्ट ई-वोटिंग या एजीएम में भागीदारी में प्रवेश करने ३१वीं एजीएम की सूचना में दी गई है। ३१वीं एजीएम की सूचना में बताते वाले कंपनी के सरकारी को उपस्थिति की गणना कंपनी अधिनियम, २०१३ की धारा १०३ के अनुसार कोरण की गणना के प्राधान्य लेने जा जाएगी। ३१ एजीएम की सूचना कंपनी की वेबसाइट <https://orosil.com/pages/investor-notices>, और बीएसई लिमिटेड की वेबसाइट www.bseindia.com पर भी उपलब्ध है।

भौतिक रूप में शेयर धारकों द्वारा सदस्यत्व चिन्हित करने अपना ई-मेल आईडी कंपनी के पास पंजीकृत नहीं किया है और जो ३१वीं एजीएम की सूचना तथा वर्ष २०२४-२५ के लिए वार्षिक रिपोर्ट और ३१ ई-वोटिंग-लीडेंड लाइन पर प्राप्त करने के दायर होंगे, वे कंपनी के पास अपना ई-मेल पता पंजीकृत कर सकते हैं। इन प्राधान्यों के लिए उपरोक्त फॉर्मों पर, पूरा पता और पंजीकृत होना चाहिए और ई-मेल पते को भरना पड़ेगा। कई की घर-साथीगत स्थित तथा घरके पंजीकृत करने के सम्बन्ध में अन्य आईटी दरमाख्त प्राप्त करने पर की हस्ताक्षरित स्कैन की गई कंपनी के ई-मेल CS059341@orosil.com पर भेजा सकते हैं। निहित प्रकार में शेयर धारक करने वाले सरकारी से जुड़ावों के लिए वे केवल अपने डिपॉजिटरी प्रतिभागियों के पास अपना ई-मेल पता पंजीकृत कराएँ।

**कुछ ओरोसिल सिम्प्लि इंडिया लिमिटेड
हस्ता /
कंपनी बरख
सभी सदस्य**

**स्वादिन दिल्ली
तिथि: ३१.०८.२०२५**



SMFG
Sumitomo Mitsui
Financial Group Inc.
Incorporated in Japan

एसएमएफजी इंडिया क्रेडिट कंपनी लिमिटेड

निगमित कार्यवाही : 10वां ताल, कार्यालय सं. 101, 102 एवं 103, 2 नॉर्थ एवेन्यू, मेकर मैसिस्ट्री, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा (पू.), मुंबई- 400051

अधिग्रहण सूचना

(अप्रतिपक्ष संकेत हेतु)

[प्रतिपक्ष हित (प्रवर्तन) नियमावली 2002 के नियम 8 (1) के अंतर्गत]

जबकि, अधोस्तराधारकता के **एसएमएफजी इंडिया क्रेडिट कंपनी लिमिटेड**, जिसका पंजीकृत कार्यालय : कोमरपोला अडोई पार्क, टॉवर बी, प्रथम तल, नं. 111, मावंड पुनानाली रोड, पोकर, चेन्नई- 600116 तथा कोरिडोर कार्यालय : 10वां ताल, कार्यालय सं. 101, 102 एवं 103, 2 नॉर्थ एवेन्यू, मेकर मैसिस्ट्री, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा (पू.), मुंबई- 400051 में स्थित है, के प्राधिकृत अधिकारी के रूप में वित्तीय परिसंपत्तियों के प्रतिनिधिकरण एवं पुनर्निर्माण तथा प्रतिपक्ष हित प्रवर्तन अधिनियम 2002 (क्रमांक 54) के अंतर्गत और प्रवर्तन हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ प्रवर्तन चरण 13 (12) के अंतर्गत प्रवर्तन शक्तियों के प्रयोगांतर्गत, मॉग सूचना दिनांकित **10/06/2025** निर्गत की गई, जिसमें **संप्रदायक जगन्नाथराव गजरा, अग्र्य जगत संख्या(1) र 17300131066741** के अंतर्गत, को सूचना में अतिरिक्त, **30 अप्रैल 2025** के अनुसार, प्राप्ति के **र. 73.28,622/- (रुपये)** के अंतर्गत प्राप्त **आवृद्धि प्रत्यक्ष प्रत्यक्ष** पैसे का बकाया मिला चुका, का उक्त सूचना की प्राप्ति की तिथि से 60 दिवसों के अंदर, प्रतिपक्ष हित के कर्तव्य माना जायेगा। मुझे, जैसे **ब्रह्मचर्यालय (गुरु)** निश्चित बकाया प्राप्ति का प्रतिपक्षता प्रवर्तन में विश्वास हो चुके हैं, अप्रत्यक्ष प्रवर्तनकृत (अधी) को तथ्य जनसमाधारण को सूचित किया जाता है कि अधोस्तराधारकता में यहाँ हमसे निर्गत प्रतिपक्ष हित (प्रवर्तन) नियमावली 2002 के नियम 8 के साथ प्रवर्तन चरण अतिरिक्त की धारा 13 की उप-धारा (6) के अंतर्गत और प्रवर्तन शक्तियों के प्रयोगांतर्गत, **28 अप्रैल 2025** को, **संप्रदायक अधिग्रहण** कर लिया है।

ब्रह्मचर्यालय को विश्वेष रूप में तथा जनसमाधारण को प्रत्यक्षतया सामान्य रूप में सावधान किया जाता है कि संपत्ति का लेन-देन न करे तथा संपत्ति का कोई वित्तीय भी प्रकरण का लेन-देन, **30 अप्रैल 2025** के अनुसार, **र. 73.28,622/- (रुपये)** के अंतर्गत प्राप्त **आवृद्धि प्रत्यक्ष प्रत्यक्ष** पैसे का बकाया मिला चुका की एक सारी तथा सारी पर निमत यावत् **एसएमएफजी इंडिया क्रेडिट कंपनी लिमिटेड** के प्रमाणिकरण सम्य।

ब्रह्मचर्यालय का ध्यान, प्रतिपक्ष परिसंपत्तियों को ब्रह्म सं मुक्त करण के लिये उपयुक्त सम्य के शारीर्य में अधिनियम की धारा 13 की उप-धारा (6) के प्रमाणिकता की और अग्रुधत किया जाता है।

प्रतिपक्ष परिसंपत्तियों (अधी) की अनुसूची :

संपत्ति के वस्तु- श्री अमृत पाव सिंह

संपत्ति विवरण- तृतीय ताल, श्री लंडन के छत /छज्जा अधिकारी के साथ, नगरपालिका संख्या 109 तथा निमित्त संपत्ति, ब्लॉक - 01 (नया नंबर 41-109B) में, क्षेत्र माना 125 वर्ग मी। बवाई धारा, पुर, कोरिडोर जिले मानसरोवर-धारा के नाम से मीटर का नंबर है, नई दिल्ली - 110015 के क्षेत्र में स्थित है, जिसमें अलग से बिजली और पानी के मीटर कनेक्शन बांधा, हालत में है, और सीडी, लवर्नसिंह पुर, मदन की अन्य सारी सामान्य सुविधाएं विद्यमान हैं। यह निम्नानुसार परिसीमित है :- सूड : पड़क, पश्चिम : श्री मुलतानी लाल की संपत्ति, उत्तर : श्री कृष्ण लाल की संपत्ति, दक्षिण : श्री लालचंद की संपत्ति।

दिनांक : 01-09-2025

स्थान : दिल्ली

एसएमएफजी इंडिया क्रेडिट कंपनी लिमिटेड

प्राधिकृत अधिकारी

[illegible]

दूधोम फाइनेंस लिमिटेड

(पूर्व में श्रीराम हाउसिंग फाइनेंस लिमिटेड के नाम से जाना जाता था)

पंजीकृत कार्यालय : श्रीनगर टावर, प्रथम तल, हरज संख्या 5, पुराना नंबर 11, दूसरी लेन, सैफोटोला रोड, अहमदनगर, तेलंगाना-दरभंगा-2, बेंगलूर-600018
मुख्य कार्यालय : तल 3, बीकहट्टा टावर, पूर्वी वींग सी-2, जी ब्लॉक, बांद्रा
 सुरेश कोल्हपेकर, बांद्रा (पू.) मुंबई-400051
वेबसाइट : <http://www.truhomefinance.in>

कच्ची की सूचना

जबकि, नीचे हस्ताक्षरकर्ता, वित्तीय अधिकारियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का 4) के तहत दूधोम फाइनेंस लिमिटेड (पूर्व में श्रीराम हाउसिंग फाइनेंस लिमिटेड के रूप में ज्ञात) के प्राधिकृत अधिकारी होने के नाते और प्रतिभूति हित (प्रवर्तन) नियम, 2002 की धारा 13(12) के साथ पठित (नियम 3) के तहत प्रवर्तन शक्तियों का प्रयोग करते हुए, उपचारकर्ताओं को मांग नोटिस जारी किया है, जिसका विवरण नीचे दई गई ताकिका में दिया गया है, ताकि वे उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर नोटिस में उल्लिखित शर्तों का पालन करें।

[क़णी द्वारा जारी चुनकर में गिरफ्त रहने के कारण, क़णी और आम जनता को सूचित किया जाता है कि अद्योहस्ताक्षरी ने अधिनियम की धारा 13 की उपधारा (4) के अंतर्गत प्रवर्तन शक्तियों का प्रयोग करते हुए, नीचे प्रतीत हित प्रवर्तन नियम, 2002 के नियम 8 के साथ पठित, दिनांक 29 अगस्त 2025 को नीचे दी गई वीरगण संवर्धन का कच्चा ले लिया है। विशेष रूप से क़णी और आम जनता को संबधित उपधारा संवर्धन से संबंधित लेन-देन न करने की चेतावनी दी जाती है और संवर्धन से एवढित किसी भी लेन-देन पर दूधोम फाइनेंस लिमिटेड (पूर्व में श्रीराम हाउसिंग फाइनेंस लिमिटेड के नाम से जाना जाता था) का दायित्व होगा, जिसके लिए नीचे उल्लिखित शर्त और उक्त पर ब्याज देना होगा।

[उधारकर्ताओं का ध्यान सुरेश कोल्हपेकर वीरगणों को भुनाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13 की उपधारा (6) के प्राधयानों की ओर अकषित किया जाता है।]

उधारकर्ता का नाम और पता

श्री गिरजा शंकर मिश्रा पुत्र श्री विश्वना लाल मिश्रा

आरसी नंबर 534, गली नंबर 3, प्रशांत गार्डन, विजेंदर थापर गेट के पास, खोरा कॉलोनी, गाजीबाद, उत्तर प्रदेश-201309।

यहां भी: मकान /प्लॉट नंबर 6, खसरा नंबर 302, प्रशांत गार्डन, खोरा कॉलोनी, जिला-गाजियाबाद, उत्तर प्रदेश-201309।

श्रीमती गीता मिश्रा पत्नी श्री गिरेश शंकर मिश्रा

आरसी नंबर 534, गली नंबर 3, प्रशांत गार्डन, विजेंदर थापर गेट के पास, खोरा कॉलोनी, गाजीबाद, उत्तर प्रदेश-201309।

यहां भी: मकान /प्लॉट नंबर 6, खसरा नंबर 302, प्रशांत गार्डन, खोरा कॉलोनी, जिला-गाजियाबाद, उत्तर प्रदेश-201309।

मांग सूचना के अनुसार देय राशि

क़ण खाता संख्या SLPHGPRK000181 (1) संवर्धन में 07 नवंबर 2024 तक रूपा 62.59,831/- (बासल तक उनसह हजार आठ सौ इकसठ रुपये मात्र) मांग सूचना की तिथि - 25 नवंबर 2024, भीतिक कच्ची की तिथि - 29 अगस्त 2025 एनपीए की तिथि - 03 नवंबर 2024

गिरफ्त रखी गई संपत्ति का विवरण

संपत्तिक का वह समस्त भाग जिसका क्रमांक मकान/प्लॉट संख्या 6, खसरा संख्या 302, क्षेत्रफल 100 वर्ग गज, प्रशांत गार्डन, खोरा कॉलोनी, जिला गाजियाबाद, उत्तर प्रदेश है। सीमा: पूर्व: देगर का प्लॉट, पश्चिम: देगर का प्लॉट, उत्तर: देगर का प्लॉट, दक्षिण: सकड़ 25 कीट

स्थान: गाजियाबाद

दिनांक: 29-08-2025

हस्ता - प्राधिकृत अधिकारी - दूधोम फाइनेंस लिमिटेड

(पूर्व में श्रीराम हाउसिंग फाइनेंस लिमिटेड के नाम से जाना जाता था)

[illegible]

प्राप्तियों कंपनी विधिक व्यापारिककरण, नई दिल्ली की प्रधान पीसी-1 के समक्ष, स्थित प्रक्रिया संस्था 1908 के आदेश V नियम 20 के साथ पठित एनसीएलटी नियमावली 2016 के नियम 38 के अंतर्गत प्रतिस्थापित सेवा के माध्यम से सूचना।

केनरा बैंक लिमिटेड राहुल गर्ग

आईटी नं 3281 / 2025
इन
सीपी (आईबी)-813(PH001) / 2024

इसके ध्यानाकर्ष-
श्री राहुल गर्ग

मैसर्स मेटालोय ओवरसीज प्राइवेट लिमिटेड के व्यक्तिगत गारंटर
पता- सी-2, प्लॉट नं. सी-5, माया शाह गार्ड, दिल्ली- 110009

पता महाल पर सी: 536, ओएएफएफ टावर, दिवागरी मार्ग, नजफगढ़ रोड, मोती नगर- 110015

पता महाल पर सी: किला सख्या 25/9/1 (6-12) 12/1/3 (01-18), 12/1/2 (5-6), गैंग बाजिपुर सूबांगी, तहसीली, नई जिला सोनीपत हरियाणा- 131029

कि.के. केनरा बैंक नं सीपी (आईबी) नं. 813(PH001)/2024 सीपी का कंपनी याचिका श्री राहुल गर्ग ("व्यक्तिगत गारंटर") अर्थात् मैसर्स मेटालोय ओवरसीज प्राइवेट लिमिटेड के व्यक्तिगत गारंटर के विषय क्रमशःप्राधान्यताएं एवं दिवायिता सहित 2019 की याचिका पर याचिका 95 के अंतर्गत प्रस्तुत की थी। जबकि, माननीय राष्ट्रीय कंपनी विधिक व्यापारिककरण, प्रमाण पीसी, नई दिल्ली ("पंजीकृतकर्ता") ने श्री राहुल पटेल निजकी आईबीसीआईटी पंजीकरण सख्या IBBI/PPA-001/PP-02649-2021-2022/14048 है को श्री राहुल गर्ग के लिए समाधान व्यवसायी निपुणता कठिना याचिका पर निर्धारित 08-05-2025 के अवधि के माध्यम से व्यक्तिगत क्रमशःप्राधान्यता समाधान प्रमाण प्रमाण की थी। कि, श्री राहुल जिवंद नं भारतीय क्रमशःप्राधान्यताएं एवं दिवायिता सेवा (कॉर्पोरेट देनवारों के व्यक्तिगत गारंटर के रूप में क्रमशःप्राधान्यता समाधान प्रक्रिया) विनियमावली 2019 की याचिका 22 के अंतर्गत एक आवेदन प्रस्तुत करने को प्राधान्यता थी, जिसका आईटी नं. 3281/2025 है, जिसमें माननीय एनसीएलटी ने आपको आदेश 14-07-2025 तथा 05-08-2025 के माध्यम से सूचना निज की थी तथा आपको प्रतिस्थापित सूचना-प्राप्त सेवा के माध्यम से सेवा प्राप्त करने की अनुमति दी थी।

कृपया ध्यान दें कि एनसीएलटी याचिकाएं समग्र 24-09-2025 को माननीय राष्ट्रीय कंपनी विधिक व्यापारिककरण, प्रधान पीसी, नई दिल्ली की प्रमुख सूचीबद्ध विधियों याचिकाएं। आप व्यक्तिगत रूप से अपनी अपने प्राधिकृत प्रतिनिधि के माध्यम से उपस्थित हो सकते हैं।

करण गर्ग

राहुल जिवंद / समाधान व्यवसायी के अधिकारता

दिनांक: 01-09-2025
स्थान: नई दिल्ली

ए-228, पटेल, डिफेंस कॉलोनी, नई दिल्ली- 110024
ईमेल: karan.g@kscchambers.in मोबाइल: 9871280835

 **Edelweiss** Asset Reconstruction **ASSET RECONSTRUCTION**

एडलवाइस एसेट रिकंस्ट्रक्शन कंपनी लिमिटेड
 कॉर्पोरेट पहचान संख्या : U67100MH2007PLC174759
 पंजीकृत कार्यालय : एडलवाइस हाऊस, अजीत सोनी रोड, कल्याण - 400098,
 दूरभाष : +91 22 4183 0600 ईमेल: customercare@edelweissarc.in
 वेबसाइट : www.edelweissarc.in

कच्चा सूचना
[परिशिष्ट IV [नियम-8(1)]]

न्यूजि एडलवाइस एसेट रिकंस्ट्रक्शन कंपनी लिमिटेड, (इंडसट्रीड बैंक लिमिटेड का असाइन) का प्राथमिक अधिकारी होने के तहत अधोहस्ताक्षरी ने वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनः निर्माण तथा प्रतिभूति व्याज प्रवर्तन अधिनियम, 2002 के अंतर्गत तथा प्रतिभूति व्याज (प्रवर्तन) नियमों, 2002 के नियम 9 के साथ पंढित धारा 13(12) के अंतर्गत प्रदत्त शर्तियों का प्रयोग करके 15.05.2025 तक के ऋण खाता संख्या 00यूचएक000015एच और 00यूचएक00027एच में रु. 1,20,76,516.96/- (रुपये एक करोड़ बीस लाख छिन्नत हजार पांच सौ सोलह तथा छिन्नत रुपये मात्र) को उक्त नोटिस की तारीख से 60 दिनों के भीतर 16.05.2025 तक से संपूर्ण कार्यालय राशि की वसूली तक व्याज, लागत, शुल्क और व्यय के लिए उधारकर्ता/सह-उधारकर्ता/रहेनकर्ता (1) श्री बसंत अरोड़ा और (2) श्रीमती सोनिया अरोड़ा को दिनांक 15.05.2025 तक के दिवांडा सूचना जारी की गई।

उधारकर्ता/सह-उधारकर्ता/रहेनकर्ता राशि की अदायगी करने में असफल रहने पर संकेप्री अधिनियम, 2002 की धारा 13 की उपधारा (1) के तहत विवरित निम्नलिखित एडलवाइस एसेट रिकंस्ट्रक्शन कंपनी लिमिटेड के प्राथमिक अधिकारी ने उधारकर्ता/सह-उधारकर्ता/रहेनकर्ता को विशेष और सामान्य जनात को एतद्वारा सूचित किया जाता है कि अधोहस्ताक्षरी ने नीचे वर्णित सुरक्षित परिसंपत्तियां/अचल/चल संपत्तियों का कब्जा कथित नियमों के नियम 9 के साथ पंढित धारा [अधिनियम] धारा 13(4) के अधीन 29 अप्रैल, 2025 ले लिया है।

संकेप्री रूप से उधारकर्ता/सह-उधारकर्ता/रहेनकर्ता और सामान्य रूप से जनात को संपत्ति के साथ लेन-देन न करने के लिए एतद्वारा सामान्य किया जाता है और संपत्ति के साथ कोई भी लेन-देन 15.05.2025 तक रु. 1,20,76,516.96/- और 16.05.2025 तक से संपूर्ण बकाया राशि की वसूली तक व्याज, लागत, शुल्क और व्यय के लिए "एडलवाइस एआरसी लिमिटेड", ईएआरसी ट्रस्ट - एएससी 420 के ट्रस्टी के रूप में अपनी क्षमता में कार्य करते हुए, के भरण के अधीन होगा।

संपत्ति का विवरण

पूरा भवन, पूरा कॉन्स्ट्रक्शन, हिलेरी रोड, ग्रेन नगर आश्रम के सामने, हरिद्वार, परमान- ज्वालपुर, लहासील और जिला हरिद्वार, नगर निगम, हरिद्वार, उत्तराखंड सीमा के भीतर स्थित व्यावसायिक इमारत संख्या 6 का निर्माण करने वाली संपत्ति, जिसका क्षेत्रफल 586.60 वर्ग फुट या 54.50 वर्ग मीटर है; अफ़ार: प्रकीर्ण और वाणिज्यिक संपत्ति; श्री बसंत अरोड़ा और श्रीमती सोनिया अरोड़ा के स्वामित्व में; पंढित: विलेख दिनांक 25-10-2005 को सुरक्षा विवरण संख्या 3930 दिनांक 27-05-2019 के साथ पढ़ा जाता। सीमाएं: पूर्व: चौक और रास्ता, पश्चिम: अन्य व्यक्ति की संपत्ति, उत्तर: नॉर्द शर्मा की संपत्ति, दक्षिण: अनिल की संपत्ति।

प्राथमिक अधिकारी

एडलवाइस एसेट रिकंस्ट्रक्शन कंपनी लिमिटेड
 (ईएआरसी ट्रस्ट - एएससी 420 के ट्रस्टी की क्षमता में)

प्रश्न - 'जी' टेन्साइल स्टील लिमिटेड अहमदाबाद, गुजरात में स्टील और संबंधित उत्पादों में प्रभावानुराग के लिए अभिरूचि की अभिव्यक्ति उत्पन्न होने (भारतीय दिवाला और ऋण शोध अमिताया बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अमिताया समामान प्रक्रिया) विनियमावली, 2016 के विनियम ३६क के उप-विनियम (1) के अधीन)		
प्रासंगिक विवरण		
1	कार्पोरेट देनदार का नाम पैन / सीआईएन/एलएलपी नंबर सहित	टेन्साइल स्टील लिमिटेड सीआईएन/ U99999GJ1960PLC001006 पैन AACAT67355
2	पंजीकृत कार्यालय का पता	होराबाग, विन्नावालि रोड, बड़ोदा, गुजरात-390009
3	वेबसाइट का यूआरएल	https://wtworthipe.com/
4	स्थान का विवरण, जहां अधिकांश अचल आसितियों अवस्थित हैं	टेन्साइल स्टील लिमिटेड के नाम पर मौजो, माजलपुर, जिला बड़ोदा में स्थित कारखाने की भूमि और भवन
5	प्रमुख उत्पादों/सेवाओं की संख्यापिठ क्षमता	वर्तमान में कोई व्यवसाय नहीं
6	पिछले वित्तीय वर्ष में प्रमुख उत्पादों/सेवाओं की प्रमात्रा और मूल्य	एनए
7	कर्मचारियों/श्रमिकों की संख्या	शून्य (निर्ण)
8	अतिरिक्त विवरण, जो वर्षों हेतु अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों सहित), लेखादतों की सूचियां, यूआरएल पर उपलब्ध हैं :	मेल द्वारा अनुरोध किया जा सकता है : corp.tensilesteel@gmail.com अथवा देखें https://wtworthipe.com/tensile-steel-limited/
9	संश्लिष्ट की धारा 25(2)(एच) के अधीन समामान आवेदकों हेतु ग्राहता यूआरएल पर उपलब्ध है	मेल द्वारा अनुरोध किया जा सकता है : corp.tensilesteel@gmail.com अथवा देखें https://wtworthipe.com/tensile-steel-limited/
10	अभिरूचि की अभिव्यक्ति की प्राप्ति हेतु अंतिम तिथि	16 सितम्बर, 2025
11	संभावित समामान आवेदकों की अनतिम सूची जारी करने की तिथि	26 सितम्बर, 2025
12	अंतिम सूची के बारे में आपत्तियां प्रस्तुत करने हेतु अंतिम तिथि	01 अक्टूबर, 2025
13	संभावित समामान आवेदकों की अंतिम सूची जारी करने की तिथि	11 अक्टूबर, 2025
14	संभावित समामान आवेदकों को सूचना ज्ञान, मूल्यमान मेंदिरस तथा समामान योजना हेतु अनुरोध जारी करने की तिथि	16 अक्टूबर, 2025
15	समामान योजना प्रस्तुत करने हेतु अंतिम तिथि	15 नवम्बर, 2025
16	ईओआई प्रस्तुत करने के लिए प्रोसेस ई-मेल आई डी	corp.tensilesteel@gmail.com
17	एमएसएमई के रूप में कार्पोरेट देनदार की पंजीकरण स्थिति का विवरण	एन ए

 **For All Advertisement Booking**
Call : 0120-6651214



indianexpress.com

I arrive at a conclusion
not an assumption.

Inform your opinion with
detailed analysis.

The Indian Express.
For the Indian Intelligent.

The IndianEXPRESS
— JOURNALISM OF COURAGE —

Gujarat Toolroom Limited
CIN: L45208GJ1983PLC006056
Regd. Off.: 21A Space House, 61, Srimali Soc., Navarangpura, Ahmedabad, Gujarat, 380009
Email: cs@gujarattoolroom.com | Mob. No: +91 84010 01136

NOTICE OF THE 41ST ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/ OTHER AUDIO VISUAL MEANS (OAVM)

Notice is hereby given that the 41st Annual General Meeting of the Members of GUJARAT TOOLROOM LIMITED will be held on **Monday, 29th September, 2025 at 02.00 PM IST** through VC/ OAVM in compliance with applicable provisions of the Companies Act, 2013 and Rules made thereunder, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular 9/2024 issued by the Ministry of Corporate Affairs (MCA) dated 19th September 2024 and SEBI circular no. SEBI/HO/CFD/CFD-PoD-2/PICIR/2024/133 dated 3rd October, 2024 (hereinafter collectively referred to as "the Circulars") to transact businesses set out in the Notice of the AGM.

1. Dispatch of Notice of AGM and Annual Report:

In compliance with the said Circulars, Notice of AGM along with the Annual Report 2024-25 will be sent only through electronic mode to those Members whose e-mail addresses are registered with the Company's Registrar and Share Transfer Agent/ Depositories. The Notice and Annual Report 2024-25 will also be available on the Company's website www.gujarattoolroom.com, websites of the Stock Exchanges i.e., BSE Limited.

2. Manner of registering/ updating e-mail addresses:

Members holding shares in dematerialized mode and who have not registered/ updated their e-mail address, are requested to register/ update the same with the Depository Participant(s) where they maintain their demat accounts. Members holding shares in physical mode, who have not registered/ updated their e-mail address, are requested to submit details in prescribed Form ISR-1 and other relevant forms to Bigshare Services Private Limited the Registrar and Transfer Agent of the Company at investor@bigshareonline.com. Shareholders may download the prescribed forms from the RTA's website at https://www.bigshareonline.com/

3. Manner of casting votes through e-voting:

The Company has availed the services from Bigshare i-Vote (e-voting) platform for providing remote e-voting facility to its Members to cast their votes on all resolutions set out in the Notice of the AGM. Additionally, the Company is providing facility of e-voting during the AGM for Members who have not cast their votes through remote e-voting. The manner for remote e-voting/ voting during the AGM by Members holding shares in dematerialized mode, physical mode and for Members who have not registered their e-mail address has been provided in the Notes to Notice of the AGM.

Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting votes through remote e-voting and e-voting during the AGM.

For Gujarat Toolroom Limited
Sd/-
Arunkumar Udaybhai Dave
Managing Director
DIN: 11169192

Date: 30.08.2025
Place: Ahmedabad

HERO HOUSING FINANCE LIMITED
Contact Address: Office 614-619, 6th Floor, Old Annapoli Chema, Rajkot, Gujarat-360004.
Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057.
Ph: 011 49267000, Toll Free No: 1800 212 8400, Email: customer.care@herofin.com
Website: www.herohousingfinance.com | CIN: U65192GJ2016PLC030148

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s) / Legal Heir(s)/ Legal Representative(s)	Date of Demand Notice/ Amount as per Demand Notice	Date of Possession (Constructive / Physical)
HHFRAJHOU 24000045194	The Legal Heirs of Balokhriya Sunny Sureshbhai, Balokhriya Radha Sanibhai	26/05/2025, Rs. 27,52,738/- as on date 26/05/2025	26/06/2025 (Symbolic)

Description of Secured Assets/Immovable Properties: All That Piece And Parcel Of Property Being Residential Tenement Constructed On Northern Side N.A. Land Admeasuring 40.5 Sq. Meters, Of Sub Plot No. 46-1-S Paik Of Plot No. 46 Of T.P. Scheme No. 1 Known As Jivanagar Of F.A. No. 820 Of Lying And Situated At Revenue Survey No. 138-1 Paik Of Village Rajva Of Rajkot City And District Rajkot In The State Of Gujarat, With Common Amenities Written In Title Document, Boundaries: East: Road, North: Others Property, West: Others Property, South: Vimal Raval Property

HHFSDNHOU 21000014499	The Legal Heirs of Jivrajibhai Haribhai Ladva, Alpeishbhai Jivrajibhai, Ladva Jasmatiben Alpeishbhai	26/05/2025, Rs. 13,21,684/- as on date 26/05/2025	29/08/2025 (Symbolic)
-----------------------	--	---	-----------------------

Description of Secured Assets/Immovable Properties: All That Piece And Parcel Of Plot 13-14-15 Paik Sub Plot North 13-14-11 Land Admeasuring 79.25 Sq. Meters L.e. 94.69 Sq. Yard, Bearing Wadhwan Revenue Survey No. 2003 Paik, O.P. No. 11 And Final Plot No. 38 Paik Of T.P. Scheme No. 2, Situated At Area Known As "Shivam Society, B/H Ultra Vision School, 80-feet Road, At Surendranagar And Surendranagar TA, Wadhwan Dist. Surendranagar Within Surendranagar Outdref, Wadhwan Municipality Limits Of Surendranagar Dist. Surendar Nagar And is Bounded As Under: Property Bounded By North: 13.1 Feet And This Side Road, South: 13.1 Feet And This Side Final Plot 38, East: 65.00 Feet And This Side Sub Plot No 13/10, West: 65.00 Feet And This Side Plot No 14/12

DATE : 01-09-2025, Sd/- Authorised Officer
PLACE:- RAJKOT/SUREDRANAGAR FOR HERO HOUSING FINANCE LIMITED

IDFC FIRST Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai-600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.

APPENDIX IV (Rule 8(1))
POSSESSION NOTICE (For Immovable Property)

Whereas the undersigned being the Authorized Officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 30.11.2024 calling upon the borrower, co-borrowers and guarantors 1, RATHOD MAHESHKUMAR, 2, RATHOD DAKSHABEN, to repay the amount mentioned in the notice being INR. 5,21,111.90/- (Rupees Five Lac Twenty One Thousand One Hundred Eleven And Ninety Paise Only) as on 27.11.2024 within 60 days from the date of receipt of the said Demand notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 23rd day of AUG 2025.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of THE IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of INR. 5,21,111.90/- (Rupees Five Lac Twenty One Thousand One Hundred Eleven And Ninety Paise Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) Of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable properties.

All That Piece And Parcel Of Gram Panchayat Property No. 524, Admeasuring 800 Sq. Ft. Situated In Gamtal Land Of Village Derol Station, Taluka Kalol, Dist. Panchmahals, Gujarat-389320, And, Bounded As: East: Public Road, West: Vaikunt Society, North: House Of Dharmendrasinh Udesinh, South: House Of Chauhan Prabhatsinh Bhara Singh

Sd/-
Authorised Officer
IDFC FIRST Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)

Date: 23-08-2025
Place: GUJARAT
Loan Account No: 115201984

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF SUNPOINT TRADING LIMITED (FORMERLY KNOWN AS SUN FINLEASE (GUJARAT) LIMITED)

Sr.	PARTICULARS	DETAILS
1	Name of Corporate Debtor	Sunpoint Trading Limited (Formerly known as Sun Finlease (Gujarat) Limited)
2	Date of incorporation of corporate debtor	21.01.1988
3	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L46109GJ1988PLC010293
5	Address of the registered office and principal office (if any) of corporate debtor	3, Ravipusho Apartment B/s. Navneet House Memnagar, Ahmedabad, Gujarat, India, 380052
6	Date of closure of Insolvency Resolution Process	25.02.2025
7	Liquidation commencement date of corporate debtor	29.08.2025 (Order received on 29.08.2025)
8	Name and registration number of the insolvency professional acting as liquidator	CA Gomti Ramchandra Choudhary Reg. No. IBB/IIPA-001/IP-P-02625/2022-2023/14275
9	Address and e-mail of the liquidator, as registered with the Board	9-B, Vardan Complex, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad - 380014 Email Id : cagomtirchoudhary@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	As stated in Sr. No. 9 above Email Id: cirpsunpointtradinglimited@gmail.com
11	Last date for submission of claims	28.09.2025 (30 days from the receipt of the order)

Notice is hereby given that the National Company Law Tribunal Ahmedabad Bench has ordered the commencement of liquidation of **Sunpoint Trading Limited** (Formerly known as Sun Finlease (Gujarat) Limited) on 29th August 2025. (Order received on 29.08.2024) under section 33 of the Code.

The stakeholders of **Sunpoint Trading Limited** (Under Liquidation) are hereby called upon to submit their claims with proof on or before 28.09.2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Sd/-
CA Gomti Ramchandra Choudhary
Liquidator

Date : 01.09.2025 Reg. No. IBB/IIPA-001/IP-P-02625/2022-2023/14275
Place : Ahmedabad Validity of AFA till 30.12.2025

HDFC BANK
HDFC Bank Ltd., 1st Floor, Aakansha Building, 10 - Vijay Plot Corner, Gondal Road, Rajkot - 360001 (Gujarat).
Ph: 9427728007

POSSESSION NOTICE
Appendix-IV See Rule 8 (1)

Whereas, The undersigned being the Authorized Officer of the HDFC Bank Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued a demand notice date 01.05.2025 calling upon the borrowers: (1) Kshan Oil Industries - Partnership Firm Through Its Partner Nilesh Vitthalbhai Shera (2) Nilesh Vitthalbhai Shera (3) Vasanthbhai Hansarajbhai Shera (4) Sureshbhai Vitthalbhai Shera (5) Ishvarbhai Hansarajbhai Shera to repay the amount mentioned in the notice being Rs. of Rs. 1,56,42,242.47/- (Rupees One Crore Fifty Six Lakh Forty Two Thousand Two Hundred Forty Two and Forty Seven Paise Only) as on 29/03/2025 in Current Account-retail Business Banking Loan A/C No. 50200051204530 & 50200051371255 BBE-WCTL-GEEL EXTN Loan A/C No. 452842146 with further interest and expenses within 60 days from the date of notice/services of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 26th Day of August of the year 2025.

The Borrowers Mortgage in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **HDFC Bank Limited** for an amount of Rs. 1,56,42,242.47/- as on 29/03/2025 in - 50200051204530, 50200051371255 & 452842146 and interest & expenses thereon until the full payment.

DESCRIPTION OF IMMOVABLE PROPERTY

All That Piece And Parcel Of Immovable Industrial Property Known As "Khedut Oil Mill" On Plot No. 13, Rokadiya Para, Near Tri Mandir, Near Ravi Industries, Liliya Road, Amreli And Also Situated On Revenue Survey No. 334 Paik Of 13 Having Total Area Admeasuring 671-41 Sq Mts At Rokadiya Para, Amreli & Bounded As Under: East: Land Of Plot No. 34, West: Road, North: Road, South: Land Of Plot No. 20.

Date : 26.08.2025, Place : Amreli Sd/- Authorised Officer, HDFC Bank Ltd.

सेन्ट्रल बैंक ऑफ इंडिया
Central Bank of India
"CENTRAL TO YOU SINCE 1911"

BRANCH : JAGNATH PLOT - GYMKHANA ROAD, RAJKOT.

POSSESSION NOTICE (For Immovable Property) [Rule 8 (1)]

Whereas, The undersigned being the Authorized Officer of the Central Bank of India, Jagnath Plot Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 10.06.2025 (which was published on 18.06.2025) calling upon the Borrowers / Motgagors / Partners / Guarantors Mr. Jayesh B. Maradiya, Mrs. Nisha Maradiya to repay the amount mentioned in the notice being Rs. 4,95,204/- (Rupees Four Lac Ninety Five Thousand Two Hundred Four Only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrowers / Guarantors and the Public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of the Section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this 30th Day of August of the year 2025.

The Borrowers / Guarantors in particular and the Public in general is hereby cautioned not to deal with the Movable / Immovable Assets / Property and any dealings with the Property/ies will be subject to the charge of the Central Bank of India, Jagnath Plot Branch for an amount Rs. 4,95,204/- (Rupees Four Lac Ninety Five Thousand Two Hundred Four Only) is due to us as on 11.06.2025 and interest thereon, (Amount deposited after issuing of Demand Notice U/Section 13 (2) has given effect.

The Borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE MOVABLE / IMMOVABLE PROPERTY

Sr. No.	DESCRIPTION OF THE SECURED ASSETS/ IMMOVABLE PROPERTY/MOVABLE PROPERTY	Details of Mortgaged Deed / Document :
1.	Residential Flat No. 703 having Built up Area Admeasuring 41.65 Sq. Meters, Carpet Area 35.15 Sq. Mtrs., situated at the Seventh Floor of Building No. LIG/2 (LIG/B) of LIG Scheme of EWS Yojna, T.P. Scheme No. 9, F.P. No. 31/A, Total Land Admeasuring 22885.00 Sq. Mtrs. of Revenue Survey No. 39 paiki of Village Munjika, Tal. & Registration Sub District Rajkot, Dist. Rajkot, Gujarat. Area : 41.65 Sq. Mtrs. North : Garden, South : Lagu Flat No. 704 and Lift, East : Garden, West : Passage and Lagu Flat No. 702.	Mortgage Deed No. 2551 Dated 04.04.2016

Date : 30.08.2025, Place : Rajkot Sd/- Authorised Officer, Central Bank of India

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR TENSILE STEEL LIMITED
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	TENSILE STEEL LIMITED CIN: U99999GJ1960PLC001006 PAN: AAAC76735C
2. Address of the registered office	HIRABAG, VISHWAMITRI RD, BARODA, Gujarat 390009
3. URL of website	https://witworthipe.com/
4. Details of place where majority of fixed assets are located	Land and Building of the factory situated at Mouje, Majalpur, District Vadodra in the name of Tensile Steel Limited.
5. Installed capacity of main products/ services	Presently, there is no business
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	0 (NIL)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be requested over mail at: cirp.tensilesteel@gmail.com Or Visit at https://witworthipe.com/tensile-steel-limited/
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be requested over mail at: cirp.tensilesteel@gmail.com Or visit at https://witworthipe.com/tensile-steel-limited/
10. Last date for receipt of expression of interest	16-09-2025
11. Date of issue of provisional list of prospective resolution applicants	26-09-2025
12. Last date for submission of objections to provisional list	01-10-2025
13. Date of issue of final list of prospective resolution applicants	11-10-2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16-10-2025
15. Last date for submission of resolution plans	15-11-2025
16. Process email id to submit Expression of Interest	cirp.tensilesteel@gmail.com
17. Details of the corporate debtor's registration status as MSME.	NA

CA Bihari Lal Chakravarti
Resolution Professional
In the Matter of Tensile Steel Limited
IBBI Reg. No.: IBBI/IPA-002/IP-A00863/2019-2020/12776
AFA No: AA2/12776/02/311225/203623
AFA Valid upto 31.12.2025
Reg. Address: D-54, First Floor, Defence Colony, New Delhi-110024
E-Mail Id: blchakravarti.associates@gmail.com
CIRP Mail id: cirp.tensilesteel@gmail.com

Date : 01-09-2025
Place : New Delhi

VASTU HOUSING FINANCE CORPORATION LTD
Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra. CIN No: U65922MH2005PLC272501

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgage (s) that the below described immovable properties mortgaged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Vastu Housing Finance Corporation Limited the same shall be referred herein after as Vastu Housing Finance Corporation Limited. The Secured Assets will be sold on "As is what is", "As is what is", and "Whatever there is" basis through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website https://sarfaesi.auctiontnger.net

S N	Account No. and Name of borrower, co- borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2) & Date of Physical Possession	Descriptions of the property/Properties	Reserve Price, Earnest Money Deposit (In Rs.)	E-Auction Date and Time, EMD Submission Last Date, Inspection Date
1	HL000000183230 Ajay Kumar (Borrower), Pinki Kuman (Co-Borrower)	Demand Notice Date 10-Oct-24 & Amt Rs.795713 as on 09-Oct-24 + Interest Cost etc. & 20-Jul-25	Flat no. G-03, Ground Floor, Shree Residency Plot No. 14, 15, 16, 17, Survey No. 255, Moje Chhtri, Sub Dist. Vapi, Dist. Valsad Gujarat 396191	Rs.850000/- Rs.850000/-	30-09-2025 Timings 11:00 AM to 4:00 PM, 29-09-2025 up to 5:00 PM., 16-09-2025

1. All Interested participants / bidders are requested to visit the website https://sarfaesi.auctiontnger.net. For details, help, procedure and online training on e-auction, prospective bidders may contact M/S e-Procurement Technologies Pvt. Ltd. (Auctiontnger); Address: Head Office: B-705, Wall Street II, Opp. Orient Club, Near Gujarat College, Ellis Bridge, Ahmedabad - 380 006 Gujrat (India), Contact Person : Mr. Ram Sharma Contact number: 8000023297/9265562818/9265562821/079-6813 6842/6869, email id: rampasara@auctiontnger.net, support@auctiontnger.net

2. For further details on terms and conditions please visit https://sarfaesi.auctiontnger.net to take part in e-auction.

3. For more details about the property kindly contact to Authorized officer Tushar Barot. Contact no.9727755261

THIS IS ALSO A STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES,2002

Date : 01.09.2025
Place : Vapi

Authorised officer
Vastu Housing Finance Corporation Ltd

Is your opinion yours?

Your opinion should belong to you.
A voice that is your own.
Undeterred. Uncompromised. And brave.
A conscience that isn't at peace,
until the truth is uncovered.
A mind that isn't fuelled by
someone else's thoughts.
Where actions are based on informed opinions
and not ignorant assumptions.

Because it's not about going where everyone goes.
Or being part of a trend because it is one.
Or taking sides because you don't know enough.

It's about freedom.
The freedom to have an opinion that's yours.

At Indian Express, we stand by this freedom.
We celebrate it by being unbiased and independent.
And by having a voice that isn't afraid to speak its mind.

#InformYourOpinion

The Indian Express.
For the Indian Intelligent.

